

In the Hon'ble Central Administrative Tribunal
Circuit Bench, Lucknow

CP 1-0 107 32 of 1993
Ramdhari Singh Applicant
S. Abhitobal Singh Respondent
Annexure-1

Central Administrative Tribunal
Lucknow Bench

O.A. No. 289 of 1991(L)

Radha Saran Singh and others Applicant

-Vs-

Union Of India and others Respondents.

1.5.92

Hon'ble Mr. Justice U.C. Srivastava -V.C.

Hon'ble Mr. A.B. Gorthi -A.M.

Admit.

Issue notice to the respondents to file their
reply within 4 weeks, Rejoinder if any to be filed
within 2 weeks thereafter.

List this case before D.R. on 13.7.92 for
completion of pleadings and thereafter keep it sine-
die list for listing it for hearing according to
its serial number.

If any appointment will be made in respect
of the post claimed by the applicant the same shall be
subject to the final order passed by this Tribunal.

However, it will be open for the respondents to
consider the claim of the applicant.

Sd/

A.M.

Sd/

V.E.

// True Copy //

Central Administrative Tribunal
Lucknow Bench,
Lucknow